



॥ आयकर अपीलीय न्यायाधिकरण, पुणे न्यायपीठ, “बी” बेंच, पुणे में ॥  
IN THE INCOME TAX APPELLATE TRIBUNAL, PUNE “B” BENCH, PUNE  
BEFORE SHRI SS VISWANETHRA RAVI, JUDICIAL MEMBER  
AND

**SHRI G. D. PADMAHSHALI, ACCOUNTANT MEMBER**

**आयकर अपील सं. / ITA No. 1140/PUN/2018**

**निर्धारण वर्ष / Assessment Year : 2013-2014**

Somnath Vaijanath Sakre

167, Shree Prabhu, CIDCO, Aurangabad.

PAN : ALNPS6479B

..... अपीलार्थी / Appellant

**बनाम / V/s.**

Pr. Commissioner of Income Tax-2,

Aurangabad.

..... प्रत्यर्थी / Respondent

**द्वारा / Appearances**

Assessee by : None for the assessee.

Revenue by : Shri Sardar Singh Meena.

सुनवाईकीतारीख / Date of conclusive Hearing : 08/09/2022

घोषणाकीतारीख / Date of Pronouncement : 08/09/2022

**आदेश / ORDER**

**PER G. D. PADMAHSHALI, AM;**

The present appeal of the assessee is assailed against the order of Principal Commissioner of Income Tax-2, Aurangabad [for short “**PCIT**”] dt. 26/03/2018 passed u/s 263 of the Income-tax Act, 1961 [for short “**the Act**”], which in turn ascended out of the order of the Asstt. Commissioner of Income Tax Circle-2, Aurangabad [for short “**AO**”] dt. 01/03/2016 passed u/s 143(3), for assessment year [for short “**AY**”] 2013-14.



2. On this date of ex-parte physical hearing, the learned departmental representative [for short "**DR**"] referring to the records entreated that, the appellant assessee filed an undated application seeking withdrawal of present appeal, citing that, the assessee has sought relief from first appellate authority against the consequential order of assessment passed by the Ld. AO.

3. In the light of aforementioned facts, the Ld DR submitted that, the present appeal of the appellant ceases to be prosecuted, ergo; recording his no objection in allowing the withdrawal, we order accordingly.

4. **Resultantly, the appeal of the appellant assessee is dismissed as withdrawn.**

In terms of rule 34 of ITAT Rules, the order pronounced in the open court on this Thursday 08<sup>th</sup> day of September, 2022.

-S/d-

**SS VISWANETHRA RAVI**  
**JUDICIAL MEMBER**

-S/d-

**G. D. PADMAHSHALI**  
**ACCOUNTANT MEMBER**

पुणे / PUNE ; दिनांक / Dated : 08<sup>th</sup> day of September, 2022.



**आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr. CIT, Pune (Mh-India)
4. The Pr. CIT, Aurangabad (Mh-India)
5. विभागीय प्रतिनिधि, आयकर अपीलीय न्यायाधिकरण, पुणे "बी" बेंच, पुणे / DR, ITAT, Pune "B" Bench, Pune.
6. गार्डफ़ाइल / Guard File.

आदेशानुसार / BY RDER,  
वरिष्ठ निजी सचिव / Sr. Private Secretary  
आयकर अपीलीय न्यायाधिकरण, पुणे / ITAT, Pune.